

IN THE CUSTOMS, EXCISE & SERVICE TAX
APPELLATE TRIBUNAL
SOUTH ZONAL BENCH AT CHENNAI

ST/615/2010

(Arising out of Order-in-Original No. 7/2010 (ST) dated 22.06.2010 passed by the Commissioner of Central Excise, Trichy).

M/s. Karur Vysya Bank Ltd.

Appellant

Vs.

CCE & ST, Trichy

Respondent

Appearance

None
for the Appellant

Shri K. P. Muralidharan, AC (AR)
for the Respondent.

CORAM

Hon'ble Shri Madhu Mohan Damodhar, Member (Technical)
Hon'ble Shri P. Dinesha, Member (Judicial)

Date of Hearing/Decision: **05.07.2018**

FINAL ORDER No. **41963/2018**

Per: Bench

The above appeal came up for hearing as per the published list. Today when the matter came up for hearing, none appeared on behalf of the appellants. It is noted that on earlier occasion also, the appellant was not present. Hence, it is inferred that appellants are not interested to pursue the appeal.

2. It may be mentioned that as per the maxim VIGILANTIBUS ET NON DORMIENTIBUS JURA SUBVENIUNT, law helps those who are vigilant and not those who go to sleep.

3. In view of the above, the appeal is dismissed for non-prosecution.

(Order dictated and pronounced in the open court)

(P. DINESHA)
MEMBER (JUDICIAL)

(MADHU MOHAN DAMODHAR)
MEMBER (TECHNICAL)

BB